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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.432 of 1990

DATE OF JUDGMENT: 17-2-92

BETWEEN:

Mr. Gulam Mohiuddin

Applicant

AND

Union of India, represented by

1. The Secretary,
Department of Posts,
New Delhi.

2. The Chief Postmaster General,
Andhra Circle,
Hyderabad-1.

3. The Superintendent,
RMS-2 Division,
Hyderabad-1.

Respondents

COUNSEL FOR THE APPLICANT: Mr. M.Gopal Singh

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC

contd....

LP82

To

1. The Secretary, Union of India,
Department of Posts, New Delhi.
2. The Chief Postmaster General,
Andhra Circle, Hyderabad-1.
3. The Superintendent, RMS-Z Division, Hyderabad-1.
4. One copy to Mr.M.Gopal Singh, Advocate
4-82, Durganagar, Dilsukhnagar, Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl. CGSC..CAT.Hyd.
6. One spare copy..

pvm

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4/13/42

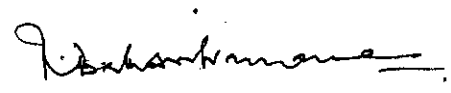
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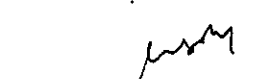
3. The respondents had filed a counter affidavit and opposed the application. It is their contention that the vacancy position has been correctly arrived at and there is no mistake in that. In the light of such vacancy position, the respondents are not in a position to accommodate the applicant. He could not also be accommodated in neighbouring divisions on account of his low position in the merit list.

4. Mr. M.Gopal Singh, learned counsel for the applicant and Mr. N.V.Ramana, learned Additional Standing counsel for the respondents, are present and are heard.

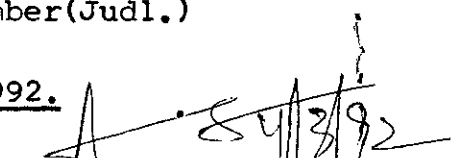
5. When the case came up for hearing today, the Bench was informed that this matter is covered by a decision of this Bench dated 4.12.1991 in OA 911/89 which was dismissed on the ground that there was no change in the vacancy position pertaining to the same division viz., RMS-Z Division. In view of this position, we see no scope to interfere in this case and accordingly dismiss this application with no order as to costs.

(Dictated in the open Court)


(R.BALASUBRAMANIAN)
Member(Admn.)


(C.J.ROY)
Member(Judl.)

Dated: 17th February 1992.


Deputy Registrar (J).

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11/3/92
TYPED BY (W)
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M(JUDL)
AND
THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

DATED: 17-2-1992

~~ORDER~~/JUDGMENT:

R.A/C.A/ M.A.No.

in

O.A.No.

T.A.No.

632/92 ✓
(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed ✓

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

DVM.

